

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:940
ANSWERED ON:05.08.2011
UJJAWALA SCHEME
Rama Devi Smt.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has implemented Ujjawala Scheme throughout the country including Bihar;
- (b) if so, the details thereof, State-wise;
- (c) the details of funds sanctioned, released and utilized by the State Governments/ Non-Governmental Organizations(NGOs) under the said programme during the last three years and the current year;
- (d) whether the Government has reviewed the working of these NGOs; and
- (e) if so, the outcome thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (e) : The Ujjawala Scheme was launched on 4th December, 2007. Eligible implementing agencies from all States/ Union Territories can apply under the Scheme. The Scheme is being implemented mainly through Non-Governmental Organisations (NGOs). So far 153 projects have been sanctioned in 17 States. No project has been sanctioned in the State of Bihar. The State-wise details of projects sanctioned is at Annex-I. State-wise details of funds sanctioned/released and utilized during the last three years and the current year are at Annex-II and III respectively.

The project proposals under the Scheme are required to be submitted through the State Governments/ Union Territory Administrations concerned. The grants are to be released in two instalments in a year subject to receipt of utilisation certificate, an inspection report from the State Government, photographs of victims and infrastructural facilities in case of Rehabilitation Home and other related documents. The continuation of grant to an agency is also based on the satisfactory performance reported by the State Government/Union Territory Administrations. The Central Government has not undertaken an evaluation of implementation of the Scheme.